MINISTRY OF FINANCE

(Deparment of Revenue)

CENTRAL BOARD OF DIRECT TAXES

NOTIFICATION

New Delhi, the 14th September, 2018

S.O. **4860(E).**— In exercise of the powers conferred by clause (46) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies for the purposes of the said clause, 'Rajasthan State Dental Council', Jaipur, a body constituted by the Government of Rajasthan, in respect of the following specified income arising to that body, namely:—

- (a) sale of application form;
- (b) renewal fees of Dentists, Dental Hygienists and Dental Mechanics;
- (c) fees of good standing;
- (d) Dentist provisional registration fees;
- (e) Additional qualification fees;
- (f) late fees;
- (g) no objection certificate fees;
- (h) re-issue of certificate fees (duplicate certificate fees);
- (i) Continuing Dental Education Programme fees; and
- (j) interest income accrued on above.

2. This notification shall be effective subject to the conditions that Rajasthan State Dental Council, Jaipur,—

- (a) shall not engage in any commercial activity;
- (b) activities and the nature of the specified income shall remain unchanged throughout the assessment years; and
- (c) shall file return of income in accordance with the provision of clause (g) of sub-section (4C) of section 139 of the Income-tax Act, 1961.

3. This notification shall be deemed to have been applied for the assessment years 2017-2018 and 2018-2019 shall apply with respect to the assessment years 2019-2020, 2020-2021 and 2021-2022.

[Notification No. 46/2018/ F.No.300196/13/2017-ITA-I]

VINAY SHEEL GAUTAM, Under Secy.

Explanatory Memorandum:—It is certified that no person is being adversely affected by giving retrospective effect to this notification.